The Assam Electricity Control (Emergency Powers) (Repealing) Act, 2023

Act No. 72 of 2023

Keywords:

To repeal the Assam Electricity Control (Emergency Powers) Act, 1947

DISCLAIMER: This document is being furnished to you for your information by PRS Legislative Research (PRS). The contents of this document have been obtained from sources PRS believes to be reliable. These contents have not been independently verified, and PRS makes no representation or warranty as to the accuracy, completeness or correctness. In some cases the Principal Act and/or Amendment Act may not be available. Principal Acts may or may not include subsequent amendments. For authoritative text, please contact the relevant state department concerned or refer to the latest government publication or the gazette notification. Any person using this material should take their own professional and legal advice before acting on any information contained in this document. PRS or any persons connected with it do not accept any liability arising from the use of this document. PRS or any persons connected with it shall not be in any way responsible for any loss, damage, or distress to any person on account of any action taken or not taken on the basis of this document.
GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

NOTIFICATION

The 18th December, 2023

No. LGL.09/2023/19.— The following Act of the Assam Legislative Assembly which received the assent of the Hon'ble Governor of Assam on 12th December, 2023 is hereby published for general information.

ASSAM ACT NO. LXXII OF 2023
(Received the assent of the Governor on 12th December, 2023)

THE ASSAM ELECTRICITY CONTROL
(EMERGENCY POWERS) (REPEALING) ACT, 2023
AN ACT

to repeal the Assam Electricity Control (Emergency Powers) Act, 1947.

Preamble

Whereas it is expedient to repeal the Assam Electricity Control (Emergency Powers) Act, 1947;

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows:-

1. (1) This Act may be called the Assam Electricity Control (Emergency Powers) (Repealing) Act, 2023.

(2) It shall extend to the whole of the State of Assam.

(3) It shall come into force at once.

2. (1) The Assam Electricity Control (Emergency Powers) Act, 1947 is hereby repealed.

(2) Notwithstanding such repeal under section 2, the validity or effect or consequence of anything already done or suffered or any right, title, obligation or liability already acquired, accrued or incurred or any remedy or proceeding in respect of any such right, title, obligation or liability or penalty claim or demand etc. already enforced under the Act so repealed, shall be deemed to have been validly done or taken or passed under the corresponding provisions of the Act, so repealed.

GEETANJALI DAS SAIKIA,
Secretary to the Government of Assam, Legislative Department, Dispur, Guwahati-6.